

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

R.A.No.364/1994

in

O.A.No.2447/89

(51)

New Delhi, this the 23rd day of September, 1996

Hon'ble Shri A.V. Haridasan, Vice Chairman(J)
Hon'ble Shri K. Ramamoorthy, Member(A)

Shri Lal Singh Meena,
S/o Shri Ghansi Ram Meena,
R/o G.195, Railway Colony,
Agra Cantt., Agra.

....Petitioner

(By advocate Shri B.S. Maine)

Versus

1. Union of India through
Secretary,
Ministry of Railway,
Rail Bhawan, New Delhi.

2. General Manager,
Central Railway Bombay VT.

3. Senior Divisional Commercial
Suprintendent,
Jhansi.

....Respondents

(By advocate Shri H.K. Gangwani)

O R D E R (ORAL)

(By Hon'ble Shri A.V. Haridasan, Vice Chairman(J))

This Review Application has been filed by the applicant for the review of the order passed on 18.05.94. It is alleged that the Tribunal has committed an error in holding that there is no roster point towards which the applicant could have been considered

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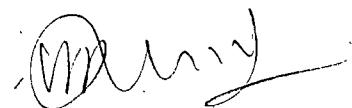
and that the observation was erroneous on the face of record as it was evident from Annexure A-2 that there was such a roster point.

2. We have heard Shri B.S. Maine, learned counsel for the applicant and Shri H.K. Gangwani, learned counsel for respondents. We have perused the pleadings in O.A. also with a view to find out whether an error has been committed which needs rectification by allowing the R.A. Annexure-2 produced by the applicant in the O.A. is an office order dated 19.7.1995 in which it is clearly stated that there was a roster point reserved for Scheduled Tribe. The finding of the Tribunal that there is no roster point at that time is obviously a mistake and entered without advertizing to the evidence available in Annexure A-2.

3. In the light of above we allow this Review Application and recall the order in the O.A.2447/89 passed on 18.05.1995 and restore the application to its original number for hearing afresh.



(K. Ramamoorthy)
Member (A)



(A.V. Haridasan)
Vice Chairman (J)